

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

Company Appeal (AT) (Insolvency) No. 385 of 2020

IN THE MATTER OF:

Bishal Jaiswal

...Appellant

Versus

Asset Reconstruction Company (India) Ltd. & Anr.

...Respondents

Present:

For Appellant: Mr. Sandeep Bajaj and Mr. Devansh Jain, Advocates.

**For Respondents: Mr. Abhirup Das Gupta, Mr. Ishaan Duggal, Advocates
for R-1**

Mr. Pankaj Dhanuka, IRP for R-2.

Mr. Anshul Sehgal, Advocate for R-2

ORDER

(Virtual Mode)

15.02.2021 – Learned Counsel for the Appellant submits that against the order of the answer of the reference, the Respondents have filed the Civil Appeal No. 323 of 2021 before the Hon'ble Supreme Court, in this Appeal, the Hon'ble Supreme Court vide order dated 10th February, 2021 stayed the further proceedings of this Appellate Tribunal.

He further submits that the Appellants have filed an application for seeking direction in regard to CIRP before the Hon'ble Supreme Court. Therefore, the case may be listed in the month of March. Prayer allowed.

Learned Counsel for the Appellant is directed to file Copy of the aforesaid order passed by Hon'ble Supreme Court.

Let the matter be fixed 'For Hearing' on **05th March, 2021**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member(Technical)

SC/Kam